

AMENDMENT TO THE DELHI DEVELOPMENT AUTHORITY RULES, 1958

12:02 hrs.

Shri Karmarkar: I beg to lay on the Table under section 58 of the Delhi Development Act, 1957, a copy of Notification No. GSR 632, dated the 26th July, 1958 making certain amendment to the Delhi Development Authority Rules, 1958. [Placed in Library. See No LT-1003/58].

ADMINISTRATION REPORT OF DELHI ROAD TRANSPORT AUTHORITY

The Minister of Transport and Communications (Shri S. K. Patil): I beg to lay on the Table a copy of the Administration Report of the Delhi Road Transport Authority for the year 1955-56. [Placed in Library. See No LT-1004/58].

AMENDMENTS TO DELHI MOTOR VEHICLES RULES

Shri S. K. Patil: I beg to re-lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications making certain amendments to the Delhi Motor Vehicles Rules, 1940—

- (1) Notification No 12/130/56-MT/Home, dated the 3rd September, 1958 published in Delhi Gazette;
- (2) Notification No 12/154/56-MT/Home, dated the 3rd September, 1958 published in Delhi Gazette. [Placed in Library. See No LT-920/58]

REPORT OF THE AD HOC COMMITTEE ON SLAUGHTER HOUSES AND MEAT INSPECTION PRACTICES

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): I beg to lay on the Table a copy of the Report of the Ad Hoc Committee on Slaughter Houses and Meat Inspection Practices. [Placed in Library. See No LT-1005/58].

ESTIMATES COMMITTEE

TWENTY-NINTH REPORT

Shri B. G. Mehta (Gohilwad): I beg to present the Twenty-ninth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Twenty-fourth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Staff matters.

12:02 hrs.

CORRECTION OF ANSWER TO A SUPPLEMENTARY QUESTION ON STARRED QUESTION NO. 1360

The Minister of Health (Shri Karmarkar): In reply to a Supplementary Question asked by Shri Tangamani, in connection with Starred Question No 1360 on the 18th September, 1958 it was stated that the number of doctors was 181 including 30 specialists; and 44 additional medical men were proposed to be appointed. The correct position is that the number 181 is inclusive of the 44 additional medical men who are proposed to be appointed.

Shri Tangamani (Madurai): I would like to know whether all these 44 additional medical men have been appointed. If not, how many have been appointed?

Shri Karmarkar: I should like to ascertain that

Shri Tangamani: You had directed that when such statements are made, a copy thereof should be given in advance so as to enable us to ask questions for clarification.

Mr. Speaker: Has a copy not been supplied?

Shri Tangamani: A copy has been supplied. It is only on that basis arising out of the statement made that I am asking the question.